

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

Before Sh. BHAVNESH SAINI, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 4000/Del/2017 : Asstt. Year : 2014-15

Smt. Garima Gupta H3/11, Model Town, New Delhi-110009	Vs	DCIT, Central Circle-19, New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AJTPG8835G		

Assessee by : Ms. Rashi Singhal, CA

Revenue by : Sh. prakash Dubey, Sr. DR

Date of Hearing: 19.01.2021

Date of Pronouncement: 19 .01.2021

ORDER

Per Dr. B.R.R.Kumar, AM

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-28, New Delhi, dated 25.05.2017.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act, 2020" and has already submitted Form 1 and 2.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous with liberty to assessee to approach the Tribunal in case the "Form 3" has not been issued by the designated authority.

4. In the result, the appeal of the assessee is dismissed.
Order Pronounced in the Open Court on 19/01/2021.

Sd/-

(BHAVNESH SAINI)
JUDICIAL MEMBER

Sd/-

(Dr. B. R. R. Kumar)
ACCOUNTANT MEMBER

Dated: 19/01/2020

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT, New Delhi

